

(Open Court)

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 07th day of January, 2002.

Q U O R U M :- Hon'ble Maj. Gen. K.K. Srivastava, A.M.

Original Application No. 1512 of 2001.

(in Diary No. 6597/01)

1. Sunil Kumar Pandey S/o Jamuna Pandey
2. Manoj Kumar Sonakar S/o Sri Ganga Prasad Sonakar
3. Akhilesh Kumar S/o Sri Ganesh Bind
4. Satyendra Kumar S/o Sri Shiv Barat Singh

All R/o C/o Manoj Kumar Sonakar, S3/190- D,
Orderly Bazar, Varanasi.

.....Applicants.

Counsel for the applicants :- Sri S.K. Dey
Sri S.K. Mishra

V E R S U S

1. Union of India through the Secretary, M/o Finance
Central Board of Direct Taxes, New Delhi.
2. The Chief Commissioner of Income Tax (Central Circle),
Kanpur.
3. The Joint Commissioner of Income Tax, Varanasi.

.....Respondents

Counsel for the respondents :- Sri Rajiv Sharma

O R D E R (Oral)

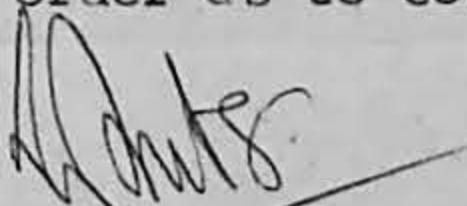
(By Hon'ble Maj. Gen. K.K. Srivastava, A.M.)

The applicant No.1 entered in the respondents
establishment as casual labour on 01.08.1996, the
applicant No.2 on 01.07.1997, the applicant No.3 on
08.02.1999 and applicant No.4 on 01.08.1997. The

applicants No. 1 and 2 are employed in the office of the Joint Commissioner, Income Tax, Varanasi and applicants No. 3 and 4 are employed at Varanasi under the control of the Chief Commissioner, Income Tax, Central Circle, Kanpur. Learned counsel for the applicants has submitted that as per rules, all the applicants are entitled for temporary status as they have rendered more than 206 days of service. It has also been submitted that the 10 casual labourers, who completed 206 days of service, have been granted temporary status vide order dated 31.05.2001 whereas the same has been denied to the applicants. The applicants have made representation on 12.06.2001, a copy of which has been filed as annexure A- 4 which has not been decided so far. As per the extent rules, all the casual labourers who have completed more than 240 days in the department (working ^{100 days in offices} ~~for~~ 5 days of week) are entitled for grant of temporary status.

2. In view of the extent rules on the subject, the respondents are directed to decide the representation of the applicants within a period of two months with detailed speaking order from the date of receipt of this order. The applicants are given liberty to file fresh representation alongwith copy of this order.

3. There will be no order as to costs.


Member- A.

/Anand/